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NOTIFICATION
(INCOME TAX)

No. 7172 (F.No.197/158/84-ITA.1): In exercise of the powers conferred by clause (iv) of sub-section (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Indian Merchants' Chamber, Bombay" for the purpose of the said clause for the assessment years 1986-87 and 1987-88.



(ROSHAN SAHAY)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To.

The Manager,
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Copy to:-

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2. The Commissioner of Income-tax, Bombay City-IV, Bombay with ref. to his letter No.BC/TC/289(71)/84-85 dated, 14-8-1985.
3. All Commissioners of Income-tax.
4. Directors of Inspection(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
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